

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 36 OF 2016
(Application for impleadment)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. 8649 OF 2015

Saurabh Mishra

...Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

AND

CRIMINAL MISCELLANEOUS PETITION NO. 37 OF 2016
(Application for impleadment)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO.8671 OF 2015

Abhishek Mishra

...Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

OFFICE REPORT

The Special Leave Petitions above mentioned were listed before the Hon'ble Court on 16th October, 2015 when the Court was pleased to pass the following order:

**“Application (s) for exemption from filing O.T.
are allowed.**

**Issue notice on the Special Leave Petitions as
well as on the prayer for interim relief.”**

It is submitted that there is common sole Respondent/State in both the above-mentioned matters and Show Cause Notice was issued to the said Respondent/State by registered post A.D. on 5th November, 2015.

Neither A.D. card nor unserved cover containing the notice has been received back from the common sole Respondent/State.

It is further submitted that Ms. Supriya Juneja, Advocate has on 2nd November, 2015 filed an application for impleadment of applicant viz. Amarnath Mishra as party Respondent in both

the matters. The applications have been registered as Criminal Misc. Petition Nos. 36 & 37 of 2016 respectively.

It is lastly submitted that pursuant to the Registrar Court's Order dated 30th November, 2015, Counsel for the Petitioner has on 6th February, 2016 filed proof of service after serving the notice to Mr. C.D. Singh, Standing Counsel for the State of Uttar Pradesh but no one has entered appearance on its behalf, so far.

Service of Show Cause Notice on usual mode is awaited. However, service of Show Cause Notice stands sufficient pursuant to Order LIII, Rule 1(b) Supreme Court Rules, 2013.

The matters above mentioned were listed before the Court of Registrar on 18th March, 2016 when the following order was passed :

"Proof of service on the standing counsel has been filed but affidavit in support has not been filed.

Registry to process the application for impleadment in both matters as per rules."

The applications for impleadment in the matters above mentioned are listed before the Hon'ble Judge in Chambers with this office report.

DATED this the 7th day of April, 2016.

Sd/-
ASSISTANT REGISTRAR

COPY TO:

1. M/s. Vidhi International, Advocates
112, New Lawyer's Chambers, S.C.I., N.D.
2. Ms. Supriya Juneja, Advocate
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